

प्रश्नोत्तर से संबंधित परिशिष्ट

परिशिष्ट 'सात'

प्रश्न सं. [क. 804]

परिशिष्ट - 25
[25/7/2016]

Govt. of Madhya Pradesh
School Education Department
Mantralaya, Vallabh Bhawan, Bhopal

No/PS/RTE/2013/191/CPI/2013

Bhopal, dated 27 Jan 2015


To,

Secretary,
Ministry of Human Resources Department,
Department of School Education & Literacy
Shastri Bhawan, New Delhi.

Sub:- Granting exemption under RTE from eligibility criteria to bring into effect provisional appointment of untrained teachers.

Context – With reference to Notification dated 21.11.2011 issued by the Department of School Education and Literacy, HRD Ministry.

1. Regulations and standards for the appointment of teachers have been set and stated in the appendix section 19 of the Right to Free and Compulsory Education Act in primary and middle schools. The Right to Education Act (RTE) Section 23 (1) make in mandatory for the candidates to have vocational qualification degrees, B.Ed & D.Ed., in addition to qualification of Teachers Eligibility Test conducted by the Board for appointment as teachers.
2. According to the provisions stated in the circular C-3/4/08 dated January 13th 2008, issued by the Department of General Administration, Govt. of M.P.:- "In the event of demise of an employee while in-service, one of the members of the family of the deceased is awarded compassionate appointment. The Cadre of the said appointments are Assistant grade-III, Bhriatya and Samvida Shala Shikshak grade-II & III.
3. Earlier, it was not mandatory for the beneficiary to have any teaching qualification whatsoever to secure compassionate appointment in the positions of Samvidha Shala Shikshak grade – II & III.
This relaxation was based on the ground that the said appointee would secure the necessary training during the course of his/her service. It was mandated that only after having gained adequate training, appointment under category Adhyapak was to be granted.
4. Under the RTE Act, 2009 promulgated by the Govt. of India, B.Ed & D.Ed. training qualifications have been made compulsory to be eligible for appointment as Samvida Shala Shikshak.
Consequently, the family members of the deceased are not able to secure any compassionate appointment.

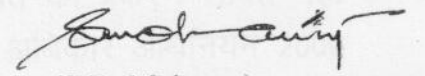

अनुभाग अधिकारी
मध्य प्रदेश शासन,
स्कूल शिक्षा विभाग (शाखा-1),
मंत्रालय, भोपाल

Taking into account the above state of affairs, it is requested that, Section 23 of RTE be revised/amended. This will enable the state to validate the candidature of the member of the bereaved family under the condition that he/she will gain the necessary qualification through training within 3 & 4 years of appointment in the case of Samvida Shala Shikshak grade II and III respectively. In the event of failure to meet the conditions mentioned above, the appointee will be rendered ineligible to serve further.

Under the provisions of compassionate appointment, it is further requested that, another condition of having secure minimum 50 percent marks in the Teacher Eligibility Test is also relaxed to accommodate the candidates in question while exempting them from fulfilling the aforementioned condition detailed under Section 23 of RTE Act. 2009.



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(S.R. Mohanty)

Additional Chief Secretary

Government of Madhya Pradesh

School Education Department

22/01/201